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SLP(C)No. 19477 OF 2002
ITEM No.39

Court No. 5

SECTION XIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.19477/2002
(From the judgement and order dated 14/12/2001 in CRP 621/01
of The HIGH COURT OF A.P AT HYDERABAD)

STATE OF A.P.

Petitioner (s)

VERSUS

SOMU SUNDARARAO @ LAXMINARAYANA

Respondent (s)

(With prayer for interim relief and office report)

With SLP(C)No.24697/2002

(With application for c/delay in filing SLP and office report)

SLP(C) Nos.7875/2003, 7254/2003, 8905/2003, 9899/2003 & 761/2003
(With office report)

Date : 15/03/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. T.V. Ratnam,Adv.
Mr. K. Subba Rao,Adv.
Mrs. O.S.G. Prasuna,Adv.

For Respondent (s)Mr. D. Bharat Kumar,Adv.
Mr. G Venkatesh,Adv.
Mr. Anand,Adv.

Mr. Abhijit Sengupta,Adv.

Mr. R. Santhan Krishnan,Adv.
Ms. Radha Rani,Adv.
Mr. D. Mahesh Babu,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the respondent is granted four weeks' time for filing counter affidavit.
Three weeks', thereafter, for filing rejoinder, if any. Call after eight weeks.

(Neena Verma) (Vijay Aggarwal)
Court Master Court Master